

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A.NO.1323 of 1995.

Between

Dated: 8.11.1995.

- 1. P.Azaraiah.
- 2. P.Venkateswara Rao.
- 3. D.Jayaraju.
- 4. G.Nageswara Rao.
- 5. A.Chandrasekhar.
- 6. Ch.Amiresu.
- 7. M.N.Sundesban.
- 8. C.Israel.
- 9. M.Damedar.
- 10. Manya.
- 11. B.B.K.Murthy.

...

Applicants

And

- 1. Chairman, Telecom Commission, Union of India, Sanchar Bhavan
New Delhi.
- 2. Chief General Manager, Telecommunications, A.P.Telecom
Circle, Hyderabad.

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Respondents

Counsel for the Applicants : Sri. K.S.R.Anjaneyulu
 Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorathi, Administrative Member

Contd:....2/-

(24)

-2-

O.A. 1323/95.

Dt. of Decision : 08-11-95.

ORDER

¶ As per Hon'ble Shri A.B. Gerthi, Member (Admn.) ¶

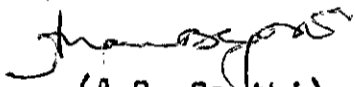
All the 11 applicants were working as Telegraphists/ Telegraph Assistants in the scale of pay of Rs. 975-1660/- when they were selected ^{for} promotion to the post of Assistant Superintendents, Telegraph Traffic (ASTT for short) after competitive examination held in 1989. They were sent for training preparatory to the appointment as ASTTs at Regional Telecom Centre, Secunderabad from 10-12-1990. On successful completion of theoretical training for eight months, they were sent for practical training for one month. On completion of their practical training they were posted as ASTTs in the scale of pay of Rs. 1400-2600/- vide Director Telegraph Traffic A.P. Telecom Letter dt. 30-09-1992 which is at Annexure-4 to the OA. Their prayer in this OA is for a direction to the respondents to treat the period of training of nine months from 10-12-1990 as period spent on duty for the purpose of drawing increments.

2. Similarly situated employees approached the Ernakulam Bench of the Tribunal in OA.101/92 which was decided on 15-10-92 with a ~~decision~~ that the applicants therein were entitled to have the period of their training treated as period spent on duty in the category of ASTT. Following the judgement of the Ernakulam Bench of the Tribunal this Bench also in OA.No. 1145/95 decided on 27-09-95 allowed the OA directing the respondents to extend the benefits of the judgement of the Ernakulam Bench to the applicants therein also. Accordingly this OA is also allowed at the admission stage itself after hearing learned counsel for both the parties with the following directions:-

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(25)

- 1) The respondents shall treat the period of training of the applicants as period spent on duty in the grade of ASTTs.
 - 2) The respondents shall re-fix the pay of the applicants and pay them the monetary benefits flowing out of such re-fixation.
 - 3) The above directions should be complied with within a period of three months from the date of communication of this order.
3. The DA is ordered accordingly. No costs.


(A.B. Gorthi)
Member (Admn.)

Dated : The 8th Nov. 1995.
(Dictated in Open Court)


Deputy Registrar (Judl.)

Copy to:-

1. Chairman, Telecom Commission, Union of India, Sanchar Bhavan, New Delhi.
2. Chief General Manager, Telecommunications, A.P. Telecom, Circle, Hyd.
3. One copy to Sri. K.S.R. Anjaneyulu, advocate, CAT, Hyd.
4. One copy to Sri. V. Bhimanna, Adl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

TYPED BY
COMPARED BY

21 1323/95
3
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR. _____
JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 21/11/1995.

M.A./R.A./C.A.NO.

O.A.NO.

T.A.NO. _____ (W.P.NO. _____)

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

* * *

Rsm/-

No Spate
Control